श्री राम नाथ ठाकुर (बिहार): महोदय, मैं भी माननीय सदस्य द्वारा उठाए गए विषय से स्वयं को सम्बद्ध करता हूं।

श्री सभापति: ठीक है, धन्यवाद। एसोसिएट करने वाले माननीय सदस्य स्लिप भेज दें। माननीय गृह मंत्री जी बैठे हैं, वे इसको देखें। श्री ए. मोहम्मदजन।

Need for resuming the local train service from Ranipet to Chennai in Tamil Nadu

SHRI A. MOHAMMEDJAN (Tamil Nadu): Sir, I am very thankful to you for the opportunity that you have given to me. My birthplace Ranipet in Tamil Nadu is just 110 kilometres away from Chennai. It is surrounded by a lot of big towns and it is a historical place. It is surrounded by Arcot, Melvisharam, Walajapet, which are the main places for manufacturing of finished leather and shoes. Walajah is a main place known for silk sarees and dhotis and Arcot for paddy and rice. From these places, a lot of business people and regular office-goers are going to Chennai daily. About 40-50 years ago, a train was running from Ranipet to Walajah Road, which is about five kilometres from Ranipet and it gave connection to Selam, Bengaluru and Chennai trains. But it was stopped. I do not know why. Now the old station has been renewed and all the facilities have been provided. All the buildings have been constructed. Ticket counters have been constructed and it is ready to resume the train service. The premises of those buildings are being misused by anti-social elements. I humbly request our hon. Prime Minister, Modiji and our hon. Union Railway Minister, Shri Piyush Goyal, the stalwarts in achievements, to consider my plea sympathetically and on humanitarian grounds and bring to light by taking action regarding resuming the railway service from Ranipet to Chennai via Walajah Road and Arakkonam. This will help the downtrodden section of society and the poorest people to get transport amenities, which will coherently reflect the dreams of our Prime Minister, Modiji. At least, a local train or EMV service can start from this place whereby it can start from Ranipet at 6.00 a.m. and come back from Chennai at 6.00 p.m. so that the regular office-goers can be benefited. Our hon. Chief Minister of Tamil Nadu, Dr. Palaniswami has announced Ranipet as the district headquarters. So I request that a train may be resumed from Ranipet to Chennai.

Long pending criminal cases involving elected representatives

SHRI KANAKAMEDALA RAVINDRA KUMAR (Andhra Pradesh): Sir, I am raising an issue with regard to pending criminal cases and disposal of criminal cases against the representatives-MLAs, MPs and others. In fact, the hon. Constitution Bench, the

Bench of Supreme Court, in Manoj Narula *versus* Union of India had given certain guidelines on 27.8.2014 with regard to the disposal of the pending cases against Prevention of Corruption Act and constitutional morality for good governance... and also maintain purity in politics in a democratic country and observed certain guidelines. Consequent to that subsequent judgment, Ashwini Kumar Upadhaya *Vs.* Union of India, the Supreme Court directed the Central Government on 14.12.2017 to constitute special courts to conduct speedy trials. They further directed that the special courts are supposed to take day-to-day trial, giving special importance to the pending cases. The Election Commission also issued certain guidelines in order to reduce the criminality in the Legislative Assemblies. For example, Sir, * our is facing. ...(*Interruptions*)...

MR. CHAIRMAN: No, no; you cannot take the name of a State or a Chief Minister ...(Interruptions)...

SHRI KANAKAMEDALA RAVINDRA KUMAR: There are eleven criminal cases against him under the Prevention of Corruption Act. He has submitted an application before the court that due to administrative inconvenience, he is not able to attend the court.

MR. CHAIRMAN: You can't make a particular reference. You have raised a larger issue. You please come to the larger issue. ...(Interruptions)...

SHRI KANAKAMEDALA RAVINDRA KUMAR: Sir, if that is the case, ...(Interruptions)...

MR. CHAIRMAN: There won't be any reference to the Chief Minister on the record. It will not be there on the record. Come on ...(Interruptions)...

SHRI KANAKAMEDALA RAVINDRA KUMAR: Sir, cases against the peoples' representatives should be ...(Interruptions)...

MR. CHAIRMAN: Mr. V. Vijayasai Reddy, I am there to take care of him. I have not permitted any specific case. The larger issue which is raised is about the pending cases against the elected representatives.

SHRI KANAKAMEDALA RAVINDRA KUMAR: That is why I am referring to the cases against our ...(Interruptions)...

MR. CHAIRMAN: You are raising a matter during Zero Hour.

^{*}Not recorded.

SHRI KANAKAMEDALA RAVINDRA KUMAR: The hon. Home Minister is also here. The CBI has to take special steps to dispose of the cases filed against our *.

MR. CHAIRMAN: No, * will not go on record.

SHRI KANAKAMEDALA RAVINDRA KUMAR: Sir, I request the Government to take special steps to get speedy disposal of the cases against the* and other people's representatives also. Thank you.

SHRI V. VIJAYASAI REDDY (Andhra Pradesh): Sir, there are so many cases pending ...(Interruptions)...

MR. CHAIRMAN: Mr. Reddy, you are not Minister. You are not supposed to respond. Please sit down. I can tell all the Members that when you raise a very important issue, confine to the issue, and then, try to explain it so that the House can take note of it, and also the people concerned can take note of it. The moment you get into personal or any specific case, then, there will be again reactions, and the importance and the original purpose of raising the issue will be lost. That is my advice to all of you. Any reference to any individual, whether it is correct or not, that is not the issue because Zero Hour is meant to bring it to the notice of the Minister concerned to take care of this aspect, particularly, after the Supreme Court has given guidance for setting up special courts for trying these elected members, and it has been part of the speeches of many leaders also. That has to be understood. Shri A.K. Selvaraj.

Finalization of National Policy for treatment of rare diseases

SHRI A. K. SELVARAJ: Sir, the country has more than 2,000 persons affected with rare diseases, known as Lysosomal Storage Disorders and majority of them are children. Out of this, about 500 patients required life time treatment. The applications of about 190 patients affected with the said rare disease, a majority of them children, for financial support for treatment, are waiting for the approval of the Health Ministry for the past several months. The Government had formulated a draft National Policy for treatment of rare diseases in 2017. An expert committee appointed by the Government has also submitted its report and the same is in the public domain for suggestion/views/comments on the said draft policy. Therefore, I urge upon the Government to finalize the said policy on a time-bound basis, so that the patients with rare diseases can get financial support for treatment. Thank you, Sir.

^{*}Not recorded.